

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**Original Application No.264 of 2024(SZ)
[Earlier O.A. No. 691 of 2024(PB) LP]**

WITH

**Original Application No. 265 of 2024 (SZ)
[Earlier O.A. No. 679 of 2024(PB)LP]**

IN THE MATTER OF:

Chittibabu Bheemaneni.

...Applicant(s)

Versus

**Director Mines and Geology,
Andhra Pradesh and others.**

...Respondent(s)

**REPORT FILED BY
DEPARTMENT OF MINES AND GEOLOGY
RESPONDENT NO.1**

Date: 10.06.2026



**K. RAVINDRANATH,
ADVOCATE**

Enrolment No.889 of 1983

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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Date: 10.06.2026



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**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES & GEOLOGY**

From

S.K.V.Satyanarayana, M.Sc.,
District Mines & Geology Officer,
(DDM&G),

CHITTOOR.

To

The Director of Mines & Geology,
Ibrahimpattam,
VIJAYAWADA.

Letter No: 2960/NGT CASE/2024, Dated: 11-03-2026

Sir,

Sub: Mines & Minerals - Sand - NGT Case - O/o. District Mines & Geology Office (DDM&G), Chittoor - O.A.No.264 & 265 of 2024 - Orders Issued on 19.09.2025 and posted on 18.12.2025 - Report Called for - Submitted - Reg.

Ref: Memo No.INC04-26024/53/2024-SAND SEC, dt:30.10.2025 from Director of Mines & Geology, Ibrahimpattam.

I invite kind attention to the subject and reference cited and submit that, the Director of Mines & Geology, Ibrahimpattam has directed this office to submit compliance report for preparation and file additional report as per the directions of the Hon'ble, National Green Tribunal (SZ), Chennai in the orders dated: 25.02.2025, 24.07.2025 & 19.09.2025.

In this connection, I am herewith submitting the Detail Report to the Director of Mines & Geology, Ibrahimpattam on Hon'ble, National Green Tribunal (SZ), Chennai in O.A.No.264 & 265 of 2024 for favour of information and to take further necessary action in the matter.

Your's faithfully,

Encls: Detail Report

S.K.V. Satyanarayana
District Mines & Geology Officer,
(DDM&G),
CHITTOOR.

Copy submitted to the Collector & District Magistrate, Chittoor for favour of information.

DETAIL REPORT SUBMITTED TO THE DIRECTOR OF MINES AND GEOLOGY, IBRAHIMPATNAM ON O.A.NO.264 & 265 OF 2024.

It is submitted that, the Original Application 691 of 2024 (PB) LP with 679 of 2024 (PB) LP was registered at the Hon'ble NGT, Principle Bench, New Delhi, based on the letter received from Sh. Chittibabu Bheemaneni, Member, State Influencers Out Reach Programme Committee, Former GD Nellore Constituency Incharge, Telagudesham Party, G.D. Nellore Constituency, Chittoor District, Andhra Pradesh. In the letter petition, it is enumerated that, rampant and illegal sand mining activities are carried out in Ellapalli Reach, Mukkalthur Reach and Garampalli Reach in G.D. Nellore Mandal in Chittoor District of Andhra Pradesh.

It is submitted that, as per G.O.Ms.No.70 & 71, Ind., & Comm., (M.III) Department, dated:04.09.2019, the Government have introduced a New sand Policy 2019 and decided to issue amendments to the Andra Pradesh Minor Mineral Concession Rules, 1966.

Further it is submitted that, as per G.O.Ms.No.25, Ind., & Comm., (M.III) Department, dated:16.04.2021, the Government has upgraded the existing sand policy and accordingly issued amendments to Rule 9 (B) of APMMC Rules, 1966. Accordingly, the Director of Mines & Geology, Ibrahimpatnam vide Letter No.2795/Sand-P3/2021, dt:12.05.2021 has issued work order to M/s. Jaiprakash Power Ventures Ltd., for a period of two (2) years w.e.f., 12.05.2021 for Package-3 i.e., Nellore, Anantapuram, Chittoor, Kurnool & Y.S.R. Kadapa Districts.

Further it is submitted that, as per G.O.Ms.No.25, Ind., & Comm., (M.III) Department, dated:16.04.2021, the Government has upgraded the existing sand policy and accordingly issued amendments to Rule 9 (B) of APMMC Rules, 1966. Accordingly, the Director of Mines & Geology, Ibrahimpatnam vide Letter No.2143/Sand/Tenders/2023-3, dt:22-12-2023 has issued work order to M/s. Prathima Infrastructure Limited., for a period of two (2) years w.e.f., 11.12.2023 for Package-3 i.e., Nellore, Tirupathi, Chittoor, Annamayya, Y.S.R. Kadapa, Anantapuram, Sri Satya Sai, Kurnool & Nandyal Districts.

Further, it is submitted that, the Commissioner & Director of Mines & Geology, Ibrahimpatnam has forwarded 12 Google Maps on 16.07.2024 pertains to this office jurisdiction with respect to illegal sand prone areas in Anagallu, B.N.R. Pet, Muthukur, Settiappam Thangal villages of Chittoor mandal and Kalijavedu, Mukalthuru, Kotrakona and Nandanur villages in G.D. Nellore Mandal and directed to Conduct inspections take further necessary action in the matter.

Further it is submitted that, the District Level Sand Committee, Chittoor meeting held on 22.07.2024 and decided to conduct Joint Inspection along with concerned line departments viz., Mines & Geology, Ground Water, Revenue, RWS and Irrigation officials. Hence, the Line Departments had conducted Joint inspections on 23.07.2024, 31-07-2024 & 06-08-2024 duly form 3 teams and the compliance report was also submitted to the Commissioner & Director of Mines & Geology, Ibrahimpatnam.

The details of the village wise sand reaches permitted and handed over to M/s Jaiprakash Power Ventures Ltd., and the sand excavation and transported in the permitted areas are given below:-

S. No	Name of the Sand Reach handed over to M/s JPVL.,	Location	Excess quantity of Sand excavated in permitted Sand Reach Area (in M ³)		
			Permitted Qty	Excavated Qty	Deviation Qty
1	B.N.R.Peta	B.N.R.Peta (V), Chittoor (M), Chittoor District 4.640 Hect	46400	68775	22375
2	B.N.R.Peta -II	Sy.No.315, B.N.R.Peta Village, Chittoor Mandal, Chittoor District, 4.945 Hect	49450	123625	74175
3	Anagallu	Anagallu (Vg), Chittoor Mandal, Chittoor District - 3.130 Hect	31300	62600	31300
4	Anagallu -1	Sy.No.109, Anagallu (Vg), Chittoor Mandal Chittoor District 4.390 Hect	43900	82093	38193
5	Muthukuru	Sy.No.84, Muthukur (Vg), Chittoor Mandal, Chittoor District - 3.590 Hect	35900	71800	35900
6	Muthukuru - 1	Sy.No.84, Muthukur (Vg), Chittoor Mandal, Chittoor District 4.860 Hect	48600	77760	29160
7	Mukkalaturu	Sy.No.571, Mukkalathuru Village, G.D.Nellore Mandal, Chittoor District, 3.160 Hect	31,600	79000	47400
8	Kotrakona	Kotrakona (V), G.D.Nellore (M), Chittoor District - 4.810 Hects	48100	86580	38480
9	Kotrakona - 01 & Nandanoor	Sy.No.702/1, Kotrakona (Vg) and Sy.No.718 of Nandanoor (Vg), G.D.Nellore Mandal, Chittoor District 4.990 Hect	49,900	99800	49900
10	Vavilthota	Sy.No.389 of Vavilthota (Vg), Puthalapattu (M), Chittoor District 4.360 Hect	43600	53975	10375
11	Vavilthota - II	Sy.No.389, Vavilthota Village, Puthalapattu Mandal, Chittoor District, 2.440 Hect	24,400	31724	7324
TOTAL			4,53,150	8,37,732	3,84,582

Further the joint inspection teams have noticed illegal sand excavations outside the permitted sand area and the village wise excavations are detailed below:-

S. No.	Location of the area	Extent of Area noticed in Acres	Qty of illegal Sand excavated (in M ³)
1	B.N.R.Peta (V), Chittoor (M)	50.66	264631
2	Anagallu(V), Chittoor (M)	39.94	245955
3	Muthukuru (V), Chittoor (M)	29.5	189700
4	Vavilthota(V), Puthalapattu (M)	10.96	73587
TOTAL		131.06	7,73,873

On local enquiry the said sand excavation in the above said areas was conducted by M/s. Jaiprakash Power Ventures Limited.

The details of the village wise illegal sand excavated areas as per Google maps referred by the Commissioner and Director of Mines and Geology, Ibrahimpatnam.

S. No	Location	Illegal Sand Excavations outside the permitted area in the referred Area by Director of Mines and Geology, Ibrahimpatnam (Qty in M ³)		
		Area as per Google Maps in Acre	Noticed as per Inspections in Acre	Illegally Excavated Qty in M ³
1	Sy.No.571, Mukkalathuru Village, G.D.Nellore Mandal, Chittoor District, 3.160 Hect	17.62	32.46	280500
2	Sy.No.702/1, Kotrakona (Vg) and Sy.No.718 of Nandanoor (Vg), G.D.Nellore Mandal, Chittoor District 4.990 Hect	138.7	82.03	398400
3	Kotrakona (V), G.D.Nellore (M), Chittoor District - 4.810 Hects	-	19.34	117450
TOTAL		156.32	133.83	796350

Further the joint inspection teams have noticed illegal sand excavations other than referred areas by the Commissioner and Director of Mines and Geology Ibrahimpatnam. The details are below:-

S. No.	Location of the area	Extent of Area noticed in Acres	Qty of illegal Sand excavated (in M ³)
1	Mukkalathuru (V), G.D.Nellore(M)	11.39	69150
2	Kotrakona (V), G.D.Nellore (M)	8.75	53100
3	O.G.Kuppam (V), Nagari (M)	10.77	37100
TOTAL		30.91	159350

On local enquiry by the line departments on 23.08.2024 the said sand illegal excavations in the above said areas was conducted by M/s.Prathima Infrastructure Limited.,.

Accordingly, as per the note approval of the Collector and District Magistrate & Chairman DLSC, Chittoor on 25.08.2024 and directed to issue Show Cause Notices to the agencies e.i. M/s. Jaiprakash Power Ventures Limited and M/s.Prathima Infrastructure Limited.

Further it is submitted that, this office has issued Show Cause Notice to M/s. Jaiprakash Power Ventures Limited., vide No.1369/DLSC-CTR/2024-2, dt:27.08.2024 and directed to Show Cause within (15) days from the date of receipt of the notice, as to why action should not be taken against you on illegal excavation and transportation excess quantity of **3,84,582 M³** of ordinary sand in the permitted sand reach areas and also illegally excavated and transported for a quantity of **7,73,873 M³** of ordinary sand in other than the permitted sand reach

areas at B.N.R.Peta, Anagallu, Muthukuru Villages of Chittoor Mandal, Mukkalthuru, Kotrakona Villages of G.D.Nellore Mandal, Vavilthota Village of Puthalapattu Mandal, Chittoor District.

Further it is submitted that, this office has issued Show Cause Notice to M/s. Prathima Infrastructure Limited., vide No.1369/DLSC-CTR/2024-3, dt:27.08.2024 and directed to Show Cause within (15) days from the date of receipt of the notice, as to why action should not be taken against you on illegal excavation and transportation for a quantity of 9,55,700 Cbm of ordinary sand at Mukkalthuru, Kotrakona & Nandanoor Villages of G.D.Nellore Mandal, O.G.Kuppam Village of Nagari Mandal, Chittoor District.

Even though the agency has not submitted any reply to the Show Cause Notice issued by this office till now.

Accordingly, this office has issued Demand Notice to M/s. Jaiprakash Power Ventures Limited., vide No.1369/DLSC-CTR/2024-2, dt:18.09.2025 and liable to take action under Rule 9-B (19) (c) of APMMC Rules, 1966 and directed to pay the below amounts within 15 days from the date of receipt of the notice, failing which necessary action will be initiated as per rules in force.

Purpose	Total Excavated quantity in M³	Total Excavated quantity in MT	Penalty for MT @ Rs.2000/-
Excess quantity in permitted areas	3,84,582	5,76,873	₹ 1,15,37,46,000
Other than permitted areas	7,73,873	11,60,810	₹ 2,32,16,20,000
Total	11,58,455	17,37,683	₹ 3,47,53,66,000

Accordingly, This office has issued Demand Notice to M/s. Prathima Infrastructure Limited., vide No.1369/DLSC-CTR/2024-3, dt:18.09.2025 and liable to take action under Rule 9-B (19) (c) of APMMC Rules, 1966 and directed to pay the below amounts within 15 days from the date of receipt of the notice, failing which necessary action will be initiated as per rules in force.

Total Excavated quantity in M³	Total Excavated quantity in MT	Penalty for 14,33,550 MT @ 2000/MT
9,55,700	14,33,550	₹ 286,71,00,000

Further, it is submitted that, the Collector & District Magistrate, Chittoor has instructed through telephone on 21.07.2024 to submit the status report with reference to the order of Hon'ble High Court of Andhra Pradesh, dated:14.02.2024 & 03.07.2024 in PIL No.37 of 2024 filed by Sri D.Swaminathan sarpanch of Ananthapuram Village, Chittoor Mandal on the allegation that the private respondents M/s. Jaiprakash Power Ventures Limited., & M/s. Prathima Infrastructures Limited., were indulging in illegal sand mining in Sy.No.1/1 of Settiappamthangal village, Ananthapuram panchayat of Chittoor Mandal, Chittoor District.

Further it is submitted that, the Assistant Geologist of this office along with Village Revenue Officer and Village Surveyor of Ananthapuram Village have been inspected the alleged area i.e Sy No. 1/1 of Settiappam Thangal Village, Ananthapuram panchayat of Chittoor Mandal, Chittoor District on 22.07.2024 and reported that, the Village Surveyor has demarcated the area of Sy.No.1/1 of Settiappamthangal village, Ananthapuram panchayat of Chittoor Mandal, Chittoor District and noticed the 06 old worked pits in the said area.

The details of old worked pits with measurements in this subject area as given below: -

Sl. No	Avg. Depth in Meter	Area in M ²	volume in M ³
1	2.06	9031	18603.86
2	0.83	4961.69	4118.203
3	1.33	12884.39	17136.24
4	1.24	3948.5	4896.14
5	1.6	2233	3572.8
6	1.5	848.5	1272.75
TOTAL			49599.99 Rounded to 49600

On local enquiry the said sand excavation in this area was conducted by M/s. Prathima Infrastructure Limited., before the month of February 2024. Thus, the total excavated and transported for a quantity of 49,600 Cbm of ordinary sand in the said area is comes under illegal as no sand reach was permitted in Sy.No.1/1 of Settiappam Thangal Village, Ananthapuram panchayat of Chittoor Mandal, Chittoor District by the DLSC, Chittoor.

Further it is submitted that, accordingly, this office has issued Show Cause Notice vide No.1369/DLSC-CTR/2024-1, dt: 09.08.2024 to M/s. Prathima Infrastructure Limited., and directed to Show Cause within (15) days from the date of receipt of this notice, as to why action should not be taken against you on illegal excavation and transportation for a quantity of 49,600 Cbm of ordinary sand in Sy.No.1/1, Settiappam Thangal Village, Ananthapuram Panchayat, Chittoor Mandal, Chittoor District.

Subsequently, M/s. Prathima Infrastructure Limited., has submitted reply on 19.08.2024 against the Show Cause Notice issued by this office and is not factored in.

Hence, this office has issued Demand Notice to M/s. Prathima Infrastructure Limited., vide No.1369/DLSC-CTR/2024-1, dt:18.09.2025 and liable to take action under Rule 9-B (19) (c) of APMMC Rules, 1966 and directed to pay the below amounts within 15 days from the date of receipt of the notice, failing which necessary action will be initiated as per rules in force.

Total Excavated quantity in M ³	Total Excavated quantity in MT	Penalty for 74,400 MT @ 2000/MT
49,600	74,400	₹ 14,88,00,000

Further it is submitted that, vide Letter No. 428/Court/WP(PIL)/2024, Dated: 09.08.2024, this office has requested the Station House Officer, B.N.R. Peta Police Station, Chittoor District to file the Lawful case against M/s.Prathima Infrastructure Limited., Represented by:Sri P.Anil Kumar, S/o.P.Madhusudhan Rao, Vijayawada for Illegal excavation and transportation of 49,600 Cbm of Ordinary Sand by violating the Sections 4(1) read with 21(1) & 21(4) of MM(D&R) Act, 1957 and Rule 5 of APMMC Rules, 1966 and Section 15 & 19 of Environment Protection Act-1986 and Water (Prevention and Control of Pollution) Act 1974, and Air (Prevention and Control of Pollution) Act, 1981 and Section 379 of Indian Penal Code for theft and misappropriation of public property and funds and other applicable sections. Accordingly, this office has received First Information Report vide FIR No.46/2024, dt:11.08.2024 (Copy enclosed) filed by against M/s.Prathima Infrastructures Limited.

Further it is submitted that, vide Letter No's.1369/DLSC-CTR/2024-(1 to 5), Dated: 27.08.2024 & 05.09.2024, this office has requested to concerned Station House Officers i.e., G.D.Nellore, Nagari, BNR Peta and Puthalapattu Police Stations in Chittoor District to file the Lawful cases against M/s.Jaiprakash Power Ventures Limited., and M/s.Prathima Infrastructures Limited for Illegal excavation and transportation of ordinary sand in various villages and also once again requested to concerned Station House Officers to submit the FIR copies to this office by return of post, so as to submit the same to the Collector & District Magistrate, DLSC Chairman, Chittoor.

Further it is submitted that, as per the above request, the BNR Peta Police Station, Chittoor Mandal and District has furnished the First Information Report vide FIR No.50/2024, dt:05.09.2024 (Copy enclosed) filed by against M/s.Jaiprakash Power Ventures Limited., and remaining Station House Officers i.e., Nagari, Puthalapattu and GD Nellore Police Stations have not furnished the First Information Reports (FIR) as requested by this office to file the Lawful cases against M/s.Jaiprakash Power Ventures Limited., and M/s.Prathima Infrastructures Limited for Illegal excavation and transportation of ordinary sand in various villages.

Further it is submitted that, this office has again reminded the concerned Station House Officers i.e., G.D.Nellore, Nagari and Puthalapattu Police Stations in Chittoor District through email on 18-10-2024 and 13-11-2024 with a request to furnish the FIR copies and the same FIR copies has to be submitted to the Government to take further action against M/s.Jaiprakash Power Ventures Limited and M/s.Prathima Infrastructures Limited., But so far not yet received FIR copies.

Further it is submitted that, the Commissioner & Director of Mines & Geology vide Letter No: INC04-26024/8/2024-SAND SEC, Dt: 08-05-2025 has informed that, through Letter No: INC04-26024/8/2024-SAND SECTION-DMG, dated: 23.07.2024 he has requested the Vice Chairman, APSAC, Vijayawada, Govt. of AP to identify and quantify the extent of illegal sand mining across all sand reaches in the State for the years 2021 to 2024 in order to comply with the Hon'ble Supreme Court orders in Civil Appeal No: 4091-4093/2023, dated: 29.04.2024, 10.05.2024 & 16.05.2024.

Through Letter No:APSAC/DMG/Sand/2024, dated: 12.03.2025 the Vice Chairman, APSAC, ITE&C Department, Govt. of AP has submitted a detailed report on illegal sand mining across the rivers and sand reaches in the State by using high resolution satellite imagery available via Google earth pro datum covering the period from May-2021 to May-2024.

The Commissioner and Director of Mines & Geology vide Letter No: INC04-26024/B/2024-SAND SECTION-DMG, dated: 04.04.2025 has submitted to the Government to accord permission for taking further action on the report submitted by M/s APSAC.

The Government vide Memo No: MG0DMGE/165/2025-M-II, dated: 08.05.2025 have accorded permission to the C&DMG, A.P., to forward the APSAC report to the DLSCs for the examination of the estimates related to illegal sand mining, as reported by APSAC and to take necessary action by the DLSCs for issuance of Show Cause Notices, followed by Demand Notices for the realization of the evaded Seigniorage fee along with penalties in this regard and directed to take necessary action accordingly in the matter.

Accordingly, the Commissioner and Director of Mines & Geology while forwarding the APSAC report to all the DLSCs in the State and the District Collectors and Chairmen of DLSCs in the State has requested to call for the DLSC meeting to discuss the APSAC reports and for taking immediate action duly verifying the permitted areas and statutory clearances i.e., AMP, EC and workout the encroachment beyond the permitted area and excavations in non-permitted area and estimate the quantities of sand excavated illegally agency wise and corresponding revenue to be paid to the State Exchequer and directed to place the APSAC report before the DLSCs for further necessary action has to be initiated for issuance of Show Cause Notice calling for the reply of the private agency, then examine the reply if received and then take further action for realization of evaded revenue if any from those responsible for the illegal activity.

Further The Commissioner & Director of Mines & Geology vide Letter No: INC04-26024/8/2024-SAND SEC, Dt: 15-07-2025 has directed all DMGOs in the state once gain directed to take immediate action on the APSAC report, so as to submit action taken report to the Hon'ble Supreme Court in Civil Appeal Nos.4091-4093/2023.

On perusal of report forwarded by the Commissioner & Director of Mines & Geology, Ibrahimpatnam, 13 Ponnai River Google images for sand excavations are covered under District Mines and Geology office, Chittoor District Jurisdiction (New District), Seven (07) Arani River Google images under DM&GO, Tirupati and Three (03) Google images belongs to DM&GO, Madanapalli. The images and excavated period are verified with records and noticed violation of guidelines issued by the Government. In reported that, delineated based on data available satellite data at Google Earth Pro portal from May 2021 to May 2024 in the above mentioned Rivers and the total mining areas, within in authorised area and outside authorised areas provide below.

1. Ponnai River

S.No.	Description	Total no. of pockets	Year 2021 area	Year 2022 area	Year 2023 area	Year 2024 area	Total area	Tentative volume in M3
			Area in Hectares					
1	Total Sand mining Areas	18	76.73	15.79	10.02	-	102.54	1025406
2	Sand mining Areas with-in Authorized pockets	05	5.22	4.58	-	-	9.80	98002
3	Unauthorized pockets	13	71.51	11.21	10.02	-	92.74	927404

The Commissioner & Director of Mines & Geology, Ibrahimpatnam has enclosed arrived sand excavated data as detailed below.

S. No.	Mandal	Village	River Name	Reach_UA_I	2021 Area in Ha	2022 Area in Ha	2023 Area in Ha	2024 Area in Ha
1	Chittoor	Anagallu	Ponnai	Pon7A	0.000	0.000	6.220	0.000
2	Chittoor	Bakara Narasinga Rayani Peta	Ponnai	Pon999_2A	0.000	0.000	0.000	0.000
3	Chittoor	Muthukur	Ponnai	Pon5A	0.000	4.696	0.000	0.000
4	Chittoor	Muthukuru	Ponnai	Pon6B	2.395	0.000	0.000	0.000
5	Chittoor	Muthukuru	Ponnai	Pon6C	0.025	0.000	0.000	0.000
6	Chittoor	Settiappam Thangal	Ponnai	Pon9B	0.000	0.000	0.133	0.000
7	Chittoor & Gangadhar a nellore	Settiappam Thangal & Murthianaya nipalle	Ponnai	Pon9A	0.000	0.000	2.861	0.000
8	Chittoor Rural	Anagallu	Ponnai	Pon8A	0.971	0.000	0.000	0.000
9	Chittoor Rural	Muthukuru	Ponnai	Pon6A	4.932	0.000	0.000	0.000
10	Gangadhar a nellore	Kalijavedu	Ponnai	Pon999_1A	5.726	0.000	0.000	0.000
11	Gangadhar a nellore	Mukkalathuru	Ponnai	Pon5B	0.000	6.514	0.000	0.000
12	Gangadhar a nellore	Nandanoor	Ponnai	Pon2A	43.083	0.000	0.000	0.000
13	Gangadhar a nellore	Nandanoor	Ponnai	Pon2B	14.379	0.000	0.000	0.000
TOTAL					71.511	11.210	10.02	0.000

Accordingly, after verified the Commissioner & Director of Mines & Geology, Ibrahimpatnam and forwarded the 13 Ponnai River Google images for sand excavations were compared with this office records. Further, it is informed that APSAC has reported unauthorized/illegal sand excavation in Anagallu, B.N.R. Pet, Muthukur, Settiappam Thangal villages of Chittoor mandal and Kalijavedu, Mukalathuru, Kotrakona and Nandanur villages in G.D. Nellore Mandal.

However, this office has already initiated action on illegal excavation and transportation of sand in the villages of Anagallu, Muthukur, Kotrakona, and Nandanur.

Accordingly, the District Level Sand Committee meeting held on 12.09.2025 regarding action initiated on APSAC forwarded 13 images for illegal excavation and transportation of sand in Ponnai River and minutes approved by the Collector & District Magistrate, Chairman DLSC, Chittoor on 08.10.2025 and decided to issue Show Cause Notice for differential quantities between previous Show Cause Notice issued quantities and now AP SAC reported quantities.

Previously, this office has issued a show cause notice to M/s. Prathima Infrastructure Limited for unauthorized excavation of 5,68,950 CBM of sand. However, the Google images indicate excavation of about 5,74,620 CBM in the Kotrakona and Nandanur sand areas. Hence, the variation of 5,670 CBM / 8,505 MT has not yet been covered under action. The quantity about 57260 Cbm / 85890 MT in Kalijavedu Village not covered previous show cause notice quantities.

Further it is submitted that, as per the directions of the Collector & District Magistrate, Chairman DLSC, Chittoor, this office has issued Show Cause Notices to M/s.Jaiprakash Power Ventures Limited for differential quantities vide SCN No.3077/Sand-APSAC/2025-1 & 2, dt:05.01.2026 for illegal excavation and transportation of 5,670 Cbm / 8,505 MT of sand in Kotrakona-1 & Nandanoor and Kotrakona & Nandanoor Sand reaches, Ponnai River of Nandanoor Village, G.D.Nellore Mandal and for illegal excavation and transportation of 57,260 Cbm / 85,890 MT of sand in Kotrakona-II Sand reach, Ponnai River of Kalijavedu Village, G.D.Nellore Mandal, Chittoor District.

Finally, it is submitted that, the District Mines & Geology Officer, Chittoor, has already action initiated regarding illegal sand mining activities in Ellapalli, Garampalli (Kotrakona & Nandanoor) and Mukkalthur villages of G.D. Nellore Mandal, Chittoor District, in accordance with the directions issued by the Commissioner & Director of Mines and Geology, Ibrahimpatnam, Andhra Pradesh.

Further it is submitted that, in Chittoor District, the sans penalty details from July, 2024 to till date as given below:

S.No	District	Office Name	No. of Vehicles seized	Amount of Penalty imposed (Rs.)
1	Chittoor	DM&GO, Chittoor	19	415000
		Divl.M&GO, Palamaner	31	403500
Total			50	818500

This is submitted for favour of information and taking further necessary action in the matter.

S.K.V. Sathyanarayana
District Mines and Geology Officer,
(DDM&G), Chittoor

Item Nos.4 & 5:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.264 of 2024(SZ)

[Earlier O.A. No. 691 of 2024(PB) LP]

WITH**Original Application No. 265 of 2024 (SZ)**

[Earlier O.A. No. 679 of 2024(PB)LP]

IN THE MATTER OF:

Chittibabu Bheemaneni.

...Applicant(s)

Director Mines and Geology,
Andhra Pradesh and ors.

...Respondent(s)

**Date of hearing: 20.03.2026.****CORAM:****HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. PRASHANT GARGAVA, EXPERT MEMBER****In both cases:**

For Applicant(s): M/s. Ananda Gomathy & J. Padma Priya.

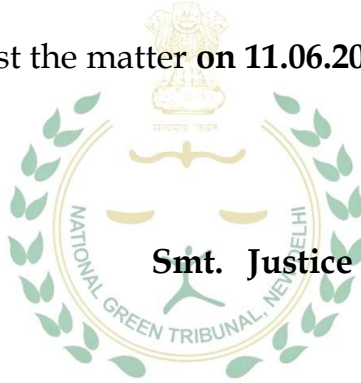
For Respondent(s): Mr. Ravindranath for R1, R3 & R4.
Mr. R. Thirunavukarasu for R2.

ORDER

1. The applicant has not furnished any photographs with latitude and longitude details to support the allegations of mechanized sand mining.

2. The reports submitted by the authorities are also unclear as to whether any Environmental Clearance (EC) has been granted for sand mining. If permission has been granted to any agriculturist or other person for manual mining, a copy of the relevant orders shall also be produced.

3. Post the matter on 11.06.2026.



Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Prashant Gargava, EM

O.A. No.264/2024(SZ) &
O.A. No. 265/2024(SZ)
20th March, 2026. AD.